

## ACT No. XIV OF 1870.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

*(Received the assent of the Governor General on the 5th  
April 1870).*

An Act for repealing certain enactments which have  
ceased to be in force, or have become unnecessary.

Preamble.

WHEREAS it is expedient that certain enactments (mentioned in the schedule to this Act) which have ceased to be in force otherwise than by express and specific repeal, or have by lapse of time and change of circumstances become unnecessary, or which merely repeal prior enactments, should be expressly and specifically repealed; It is hereby enacted as follows:—

Enactments  
in schedule  
repealed.

**1.** The enactments mentioned in the schedule to this Act are hereby repealed to the extent specified in the third column of the same schedule:

Provided that the repeal by this Act of any enactment shall not affect any Act or Regulation in which such enactment has been applied, incorporated or referred to:

And this Act shall not affect the validity or invalidity of anything already done or suffered, or any indemnity already granted, or any right or title already acquired or accrued, or any remedy or proceeding in respect thereof, or the proof of any past act or thing:

Nor shall this Act affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing usage, custom, privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed, recog-  
nized

nized, or derived by, in or from, any enactment hereby repealed:

Nor shall this Act provide or restore any jurisdiction, office, custom, privilege, restriction, exemption, usage or practice not now existing, or in force.

2. This Act may be called "The Repealing Act, Short title. 1870."

## SCHEDULE.

## PART I.—STATUTES.

Year and chapter.	Title.	Extent of repeal.
13 Geo. III, cap. lxiii.	An Act for establishing certain regulations for the better management of the affairs of the East India Company, as well in India as in Europe.	Sections sixteen, nineteen, twenty, twenty-seven, twenty-eight, twenty-nine, thirty-one, thirty-three and thirty-six, and section thirty-eight from and including the words 'and for that purpose' to the end of the section.
21 Geo. III, cap. lxx.	An Act to explain and amend so much of an Act, made in the thirteenth year of the reign of His present Majesty, intituled, An Act for establishing certain regulations for the better management of the affairs of the East India Company, as well in India as in Europe, as relates to the administration of justice in Bengal; and for the relief of certain persons imprisoned at Calcutta in Bengal, under a judgment of the Supreme Court of Judicature; and also for indemnifying the Governor General and Council of Bengal, and all officers who have acted under their orders or authority, in the undue resistance made to the process of the Supreme Court.	Sections nine to sixteen (both inclusive). Sections nineteen to twenty-six (both inclusive).
33 Geo. III, cap. lii.	An Act for continuing in the East India Company, for a further term, the possession of the British territories in India, together	Section sixty-one. Section one hundred and thirty-seven from and including

## SCHEDULE (continued).

## PART I.—STATUTES.

Year and chapter.	Title.	Extent of repeal.
33 Geo. III, cap. li,— <i>continued</i> .	with their exclusive trade, under certain limitations; for establishing further regulations for the government of the said territories, and the better administration of justice within the same; for appropriating to certain uses the revenues and profits of the said Company; and for making provision for the good order and government of the towns of Calcutta, Madras and Bombay.	the words 'nor shall it be lawful for any of His Majesty's subjects' to the end of the section. Sections one hundred and fifty-five and one hundred and fifty-nine.
37 Geo. III, cap. cxlii.	An Act for the better administration of justice at Calcutta, Madras and Bombay; and for preventing British subjects from being concerned in loans to the Native Princes in India.	Sections four to eight (both inclusive), sections fifteen, seventeen to twenty-six (both inclusive), section thirty.
39 & 40 Geo. III, cap. lxxix.	An Act for establishing further regulations for the government of the British territories in India, and the administration of justice within the same.*	Sections four, six, eight, ten, eleven, seventeen, eighteen, nineteen, twenty-one, twenty-two, twenty-three, twenty-four.
53 Geo. III, cap. clv.	An Act for continuing in the East India Company, for a further term, the possession of the British territories in India, together with certain exclusive privileges; for establishing further Regulations for the government of the said territories, and the better administration of justice within the same; and for regulating the trade to and from the places within the limits of the said Company's Charter.	Sections ninety-eight, ninety-nine, one hundred and one, one hundred and four, one hundred and eight, one hundred and nine, one hundred and thirteen, one hundred and twenty-two.

SCHEDULE (*continued*).

## PART I.—STATUTES.

Year and chapter.	Title.	Extent of repeal.
54 Geo. III, cap. cv.	An Act to remove doubt as to the Duties and Taxes heretofore imposed and levied under the authority of the several Governments in the East Indies.	The whole.
55 Geo. III, cap. lxxxiv.	An Act to amend so much of an Act of the thirty-third year of His present Majesty, as relates to fixing the limits of the Towns of Calcutta, Madras and Bombay; and also so much of an Act of the thirty-ninth and fortieth year of His present Majesty, as relates to granting Letters of Administration to the effects of persons dying intestate within the several Presidencies in the East Indies, to the Registrar of the Ecclesiastical Courts; and to enable the Governor in Council of the said Presidencies to remove persons not being British subjects; and to make provision for the Judges in the East Indies in certain cases.	The whole Act, except section one.
4 Geo. IV, cap. lxxi.	An Act for defraying the charge of retiring pay, pensions and other expenses of that nature, of His Majesty's Forces serving in India; for establishing the pensions of the Bishop, Archdeacons and Judges; for regulating Ordinations; and for establishing a Court of Judicature at Bombay.	Sections eight, nine, ten and fourteen.

SCHEDULE (*continued*).

## PART I.—STATUTES.

Year and chapter.	Title.	Extent of repeal.
5 Geo. IV, cap. cviii.	An Act for transferring to the East India Company certain possessions newly acquired in the East Indies, and for authorizing the removal of convicts from Sumatra.	Section two.
6 Geo. IV, cap. lxxxv.	An Act for further regulating the payment of the salaries and pensions to the Judges of His Majesty's Courts in India, and the Bishop of Calcutta; for authorizing the transportation of offenders from the Island of Saint Helena; and for more effectually providing for the administration of justice in Singapore and Malacca, and certain Colonies on the Coast of Coromandel.	Section six.
7 Geo. IV, cap. xxxvii.	An Act to regulate the appointment of juries in the East Indies.	So much as has not been repealed.
9 Geo. IV, cap. xxxiii.	An Act to declare and settle the law respecting the liability of the real estates of British subjects and others, situate within the jurisdiction of His Majesty's Supreme Courts in India, as assets in the hands of executors and administrators, to the payment of the debts of their deceased owners.	The whole Act, except as to the estates of persons dying before the first day of January 1866.
11 Geo. IV & 1 Wm. IV, cap. lxxv.	An Act for the relief of the sufferers by the insolvency of Gilbert Ricketts, Esquire, formerly Registrar of the Supreme Court of Judicature at Madras.	The whole.

SCHEDULE (*continued*).

## PART I.—STATUTES.

Year and chapter.	Title.	Extent of repeal.
5 & 6 Wm. IV, cap. vi.	An Act to indemnify the Governor General and other persons in respect of certain acts done in the administration of the Government of the British Territories in the East Indies subsequent to the twenty-second day of April one thousand eight hundred and thirty-four, and to make those acts valid.	The whole Act so far as it relates to British India.
11 & 12 Vic., cap. xxi.	An Act to consolidate and amend the Laws relating to insolvent debtors in India.	Sections one, sixty-five, sixty-six and sixty-seven.
17 & 18 Vic., cap. civ.	An Act to amend and consolidate the Acts relating to Merchant Shipping.	Section nine, so far as it relates to British India.

## SCHEDULE (continued).

## PART II.—ACTS.

Number and Year.	Title.	Extent of repeal.
✓X of 1836 ...	Indigo contracts ...	Section one.
✓XX of 1836 ...	Revenue Sale law ...	Sections one and four.
✓VI of 1837 ...	Land Revenue (Cuttack) ...	Section two.
XXXVI of 1837...	Madras Criminal Jurisdiction Act	In section one, the words and figures 'It is hereby enacted that from the 15th day of December 1837,' and in section two the words 'from the said day,'
XI of 1838 ...	Amíns, Bengal ...	Section one, and in section two the words 'And it is hereby enacted that.'
XVI of 1838 ...	Bombay—Judiciary ...	In section one, clause one, the words 'It is hereby enacted in modification of the rules contained in Chapter VIII, Regulation XVII of 1827 of the Bombay Code that'  In section five, the words 'without further costs of stamps to the parties except on new exhibits if any such should be allowed to be filed,' and from and including the words 'but if an appeal' to the end of the section.



## SCHEDULE (continued).

## PART II.—ACTS.

Number and year.	Title.	Extent of repeal.
XIX of 1838 ...	Bombay Coasting Vessels ...	Section one.
XXIX of 1838 ...	Salt Department, Bengal ...	Section one.
XXXII of 1838...	Justices of the Peace ...	Sections two and three.
VII of 1839 ...	Tahsildárs, Madras ...	Section one.
XXIV of 1839 ...	Ganjam and Vizagapatam ...	Section one.
XVI of 1840 ...	An Act concerning the management of convicts transported to places within the territories of the East India Company.	Section four.
XI of 1841 ...	An Act for consolidating and amending the Regulations concerning Military Courts of Requests for Native Officers and Soldiers in the service of the East India Company.	The first twenty-one words in section one. Section eighteen.
XII of 1841 ...	An Act for amending the Bengal Code in regard to sales of land for arrears of revenue.	Section one.
XXIX of 1841 ...	An Act for amending such parts of the Bengal and Madras Codes as concern the dismissal of suits and appeals for neglecting to proceed in the same.	Section three down to and including the words 'are repealed, and'
XVII of 1842 ...	An Act relative to the number and powers of the Revenue Commissioners under the Presidency of Bombay.	Section one, and in sections two and three the words 'and it is hereby enacted that'
XI of 1843 ...	An Act for regulating the service of hereditary officers under the Presidency of Bombay.	Section one.
XI of 1844 ...	An Act for the improvement of the administration of justice and despatch of business in the Supreme Court of Judicature at Fort William in Bengal.	The whole.

## SCHEDULE (continued).

## PART II.—ACTS.

Number and year.	Title.	Extent of repeal.
XVI of 1844 ...	An Act for increasing the Excise and Import Duties heretofore payable to the Government on salt manufactured within or imported into the territories subject to the Government of the Presidency of Bombay.	Sections one, three and five.
XVIII of 1844 ...	An Act for the better control and management of gaols within the Bengal Presidency.	Section one, and in section two the words 'And it is hereby enacted that'
XX of 1844 ...	An Act to amend the law relating to advances <i>bonâ fide</i> made to Agents intrusted with goods, by extending to the territories of the East India Company, in cases governed by English Law, the provisions of the Statute 5 & 6 Victoria, c. 39, as altered by this Act.	Section nine.
XV of 1845 ...	An Act for declaring and enacting the privileges of Native Officers and Soldiers of the Armies of the three Presidencies in respect of judicial and revenue proceedings.	Section six.
VIII of 1846 ...	An Act for determining the duration of the existing Settlement of the North-Western Provinces.	Section one so far as it relates to Hissar, Saharanpore, Moozuffernuggé, Meerut, Bulundshuhur, Allyghur, Bijnore, Budaon, Bareilly, Shajehanpore, Furruckabad, Allahabad, Goruckpore and Azimgurh.

## SCHEDULE (continued).

## PART II.—ACTS.

Number and year.	Title.	Extent of repeal.
I of 1847 ...	An Act for the establishment and maintenance of Boundary Marks in the North-Western Provinces of Bengal.	In section six, the words and figures 'under Act IV of 1840.'
IX of 1847 ...	An Act regarding the assessment of lands gained from the sea or from rivers by alluvion or dereliction within the Provinces of Bengal, Behar and Orissa.	Section eight.
XX of 1847 ...	An Act for the encouragement of learning in the territories subject to the Government of the East India Company, by defining and providing for the enforcement of the right called copy-right therein.	Section seventeen.
IV of 1848 ...	An Act for regulating Coroner's Juries.	In section two, the words and figures 'according to the provisions of Act No. II of 1839.'
XVI of 1848 ...	An Act to remove certain restrictions on the salt trade.	The whole.
XVIII of 1848 ...	An Act for the administration of the estate of the late Nawab of Surat, and to continue privileges to his family.	Sections three and four.
I of 1849 ...	An Act to provide more effectually for the punishment of offences committed in Foreign States.	Section one.
VI of 1849 ...	For securing Military and Naval pensions and superannuation allowances.	Sections one and four.

SCHEDULE (*continued*).

## PART II.—ACTS.

Number and year.	Title.	Extent of repeal.
XI of 1849 ...	For securing the Abkaree revenue of Calcutta.	Section one.
IX of 1850 ...	An Act for the more easy recovery of small debts and demands in Calcutta, Madras and Bombay.	Section seven. In section seventeen, the words 'by action of debt or on the case.'
XI of 1850 ...	An Act to amend Act X, 1841 ...	Section one.
XII of 1850 ...	For avoiding loss by the default of Public Accountants.	Section six.
XIX of 1850 ...	Concerning the binding of apprentices.	Section six.
XXV of 1850 ...	An Act for the forfeiture to Government of deposits made on incomplete sales of land under Regulation VIII, 1819, and Act IV, 1846.	Section one.
XXVI of 1850 ...	An Act to enable improvements to be made in towns.	Section one.
XXXIII of 1850...	An Act for amending the forms necessary for the sale of Putnee Tenures in Bengal.	Sections two and three.
XXXVII of 1850.	For regulating inquiries into the behaviour of public servants.	Section one.
XLIV of 1850 ...	An Act for consolidating the Board of Customs, Salt and Opium, and the Sudder Board of Revenue in the Lower Provinces of Bengal.	Section one.
VI of 1851 ...	Respecting certain land in Bombay called Foras Land.	The whole.

## SCHEDULE (continued).

## PART II.—ACTS.

Number and year.	Title.	Extent of repeal.
VIII of 1851 ...	An Act for enabling Government to levy tolls on public roads and bridges.	Section one.
V of 1852 ...	An Act for giving effect to the provisions of an Act of Parliament, passed in the 15th year of the reign of Her present Majesty, intituled "An Act for Marriages in India."	Section twenty-six.
XV of 1852 ...	An Act to amend the Law of Evidence.	Section fourteen.
XVI of 1852 ...	An Act for further improving the administration of Criminal Justice in Her Majesty's Courts of Justice in the territories of the East India Company.	Sections ten and twenty-seven.
XIX of 1852 ...	An Act for securing the Abkaree revenue of Madras.	Section one.
XXIII of 1852 ...	To authorize and empower the Governors in Council of the respective Presidencies of Madras and Bombay to mitigate or discharge fines, amerciaments, &c., imposed by the Supreme Courts, or any other Courts of Justice at Madras and Bombay respectively.	The preamble and section one.
XXIX of 1852 ...	An Act to amend the law respecting the Circuits of Judicial Commissioners in the Presidency of Bombay.	Section one.
XI of 1853 ...	An Act to facilitate the removal of Nuisances and Encroachments below High-water Mark in the Islands of Bombay and Colaba.	In section seven, the words 'the East India Company as trustees for.'

## SCHEDULE (continued).

## PART II.—ACTS.

Number and year.	Title.	Extent of repeal.
XX of 1853 ...	An Act to amend the law relating to Pleaders in the Courts of the East India Company.	Section one.
V of 1854 ...	An Act to amend Act No. V of 1838 relating to the Bengal Bonded Warehouse Association.	Section one.
VII of 1854 ...	An Act for the apprehension, within the territories under the Government of the East India Company, of persons charged with the commission of heinous offences beyond the limits of the said Territories, and for delivering them up to justice, and to provide for the execution of warrants in places out of the jurisdiction of the authorities issuing them.	Section twenty-four.
XIII of 1854 ...	An Act to repeal Act No. VI of 1852, and to make provision for defraying the cost of the Light House on Pedra Branca, and for maintaining the same, and also a Floating Light established in the Straits of Malacca, to the west of Singapore, and for the establishment and maintenance of such further Lights in or near to the said Straits as may be deemed expedient.	Section one.
XVI of 1854 ...	An Act to amend Regulation XI of 1831 of the Bengal Code.	Section one.
XVIII of 1854 ...	An Act relating to Railways in India.	Section thirty-nine.

## SCHEDULE (continued).

## PART II.—ACTS.

Number and year.	Title.	Extent of repeal.
XXIV of 1854 ...	An Act to prohibit the possession of certain offensive weapons in Malabar.	In section one, from and including the words 'and every person' to the end of the section. In section two, the words 'after such date.'
XXVII of 1854...	An Act to amend the law relating to the Nazim of Bengal.	Section one.
XXX of 1854 ...	An Act to provide for the levy of duties of Customs in the Arracan, Pegu, Martaban, and Tenasserim Provinces.	Sections one and twelve.
XXXI of 1854 ...	An Act to abolish real actions and also fines and common recoveries, and to simplify the modes of conveying land in cases to which the English Law is applicable.	Section one.
II of 1855 ...	An Act for the further improvement of the Law of Evidence.	Section seventeen.
XXII of 1855 ...	An Act for the regulation of Ports and Port-dues.	Section one, and in section thirty-five, the words 'or of the Honorable East India Company.' Section forty-three.
XXIV of 1855 ...	An Act to substitute penal servitude for the punishment of Transportation in respect of European and American convicts, and to amend the law relating to the removal of such convicts.	Section sixteen.

SCHEDULE (*continued*).

## PART II.—ACTS.

Number and year.	Title.	Extent of repeal.
XXVI of 1855 ...	An Act to facilitate the payment of small deposits in Government Savings' Banks to the representatives of deceased depositors.	So much of section five as relates to persons dying in the service or in the Marine service of the East India Company.
XXVIII of 1855	An Act for the repeal of the Usury Laws.	Sections one, seven and eight and the schedule.
XXXII of 1855 ...	An Act relating to embankments..	Section one.
XXXVII of 1855	An Act to remove from the operation of the general Laws and Regulations certain Districts inhabited by Sonthals and others, and to place the same under the superintendence of an officer to be specially appointed for that purpose.	Section six.
VIII of 1856 ...	An Act for the better control of the gaols within the Presidencies of Fort St. George and Bombay.	Section one.
XI of 1856 ...	An Act for the better prevention of desertion by European Soldiers from the Land Forces of Her Majesty and of the East India Company in India.	In the title and the preamble the words 'and of the East India Company.'
XII of 1856 ...	An Act to amend the law respecting the employment of Aumeens by the Civil Courts in the Presidency of Fort William.	Section one.



## SCHEDULE (continued).

## PART II.—ACTS.

Number and year.	Title.	Extent of repeal.
XIII of 1856 ...	An Act for regulating the Police of the Towns of Calcutta, Madras and Bombay, and the several stations of the Settlement of Prince of Wales' Island, Singapore and Malacca.	Section one from the beginning down to and including the words 'operation and' And the schedule.
XX of 1856 ...	An Act to make better provision for the appointment and maintenance of Police Chowkeydars in Cities, Towns, Stations, Suburbs and Bazaars in the Presidency of Fort William in Bengal.	Section one from the beginning down to and including the words 'provided that'
XXI of 1856 ...	An Act to consolidate and amend the law relating to the Abkaree Revenue in the Presidency of Fort William in Bengal.	Sections one and eighty-nine.
III of 1857 ...	An Act relating to trespass by Cattle.	Sections one and twenty-two.
IV of 1857 ...	An Act to amend the law relating to the duties payable on Tobacco, and the retail sale and warehousing thereof in the town of Bombay.	Section one. In section five, the words and figures 'within the meaning of Act XXV of 1836,'
X of 1857 ...	An Act to amend Act XXXVII of 1855.	Section one from the beginning down to and including the words 'this Act; and'
XIII of 1857 ...	An Act to consolidate and amend the law relating to the cultivation of the poppy and the manufacture of opium in the Presidency of Fort William in Bengal.	Section one.

## SCHEDULE (continued).

## PART II.—ACTS.

Number and year.	Title.	Extent of repeal.
XXIX of 1857 ...	An Act to make better provision for the collection of Land Customs on certain foreign frontiers of the Presidency of Bombay.	Section one.
XXX of 1857 ...	An Act for the levy of Port-dues and fees in the Port of Calcutta.	Section seven from the beginning down to and including the words 'said date'
XXXI of 1857 ...	An Act for the levy of Port-dues and fees in the Port of Bombay.	Section six from the beginning down to and including the words 'said date'
XXXIV of 1857	An Act relating to the sale of Ganjah in the Presidency of Bombay.	Section one.
XXXV of 1857...	An Act for the levy of Port-dues in the Ports of Moulmein, Rangoon, Kyouk Phyou, Akyab and Chittagong.	Section five from the beginning down to and including the words 'said date'
II of 1858 ...	An Act for the levy of Port-dues in certain ports in the Province of Cuttack.	Section five. Section six from the beginning down to and including the words 'said date'
III of 1858 ...	An Act to amend the law relating to the arrest and detention of State Prisoners.	Section one.
VIII of 1858 ...	An Act for the levy of Port-dues and fees in the Port of Kurrachee.	Section seven. Section eight from the beginning down to and including the words 'said date'

## SCHEDULE (continued).

## PART II.—ACTS.

Number and year.	Title.	Extent of repeal.
XV of 1858 ...	An Act for the levy of Port-dues in the Port of Aden.	Section six from the beginning down to and including the words 'said date'
XXVIII of 1858	An Act for the maintenance of a Police Force for the Port of Madras.	Section eleven.
XXXV of 1858...	An Act to make better provision for the care of the estates of Lunatics not subject to the jurisdiction of the Supreme Courts of Judicature.	Section one.
XL of 1858 ...	An Act for making better provision for the care of the persons and property of Minors in the Presidency of Fort William in Bengal.	Section one.
I of 1859 ...	An Act for the amendment of the law relating to Merchant Seamen.	Section one.
III of 1859 ...	An Act for conferring Civil Jurisdiction in certain cases upon Cantonment Joint Magistrates, and for constituting those Officers Registers of Deeds.	In section eleven, the words 'or who shall be appointed Register of Deeds,' and the words 'and Registers of Deeds respectively,'
VIII of 1859 ...	An Act for simplifying the procedure of the Courts of Civil Judicature not established by Royal Charter.	In section three hundred and eighty-two, the words 'in any Court of Judicature established by Royal Charter, or' Section three hundred and eighty-seven.

## SCHEDULE (continued).

## PART II.—ACTS.

Number and year.	Title.	Extent of repeal.
X of 1859 ...	An Act to amend the law relating to the recovery of rent in the Presidency of Fort William in Bengal.	Sections one and one hundred and sixty-seven.
XI of 1859 ...	An Act to improve the law relating to sales of land for arrears of revenue in the Lower Provinces under the Bengal Presidency.	Section one.
XII of 1859 ...	An Act to make better provision for the trial of Pilots at the Presidency of Fort William in Bengal for breach of duty.	Section one.
XIV of 1859 ...	An Act to provide for the limitation of suits.	Sections eighteen, twenty-one and twenty-three, and, in section nineteen, the proviso.
XVII of 1859 ...	An Act to amend the law for the realization of revenue from Abkaree in the Island of Bombay.	Section one.
XX of 1859 ...	An Act for the suppression of outrages in the District of Malabar in the Presidency of Fort St. George.	Section one.
XXII of 1859 ...	An Act to amend Act I of 1852 (for the consolidation and amendment of the Laws relating to the Customs under the Presidency of Bombay).	Section one.

## SCHEDULE (continued).

## PART II.—ACTS.

Number and year.	Title.	Extent of repeal.
XXIV of 1859 ...	An Act for the better regulation of the Police within the territories subject to the Presidency of Fort St. George.	Sections two and three and the schedule down to and including the words 'said clause'
XXV of 1859 ...	An Act to prevent the over-crowding of Vessels carrying Native passengers in the Bay of Bengal.	Section nineteen.
II of 1860 ...	An Act to amend the law relating to the carriage of Passengers by Sea.	In section one, the words and figures 'under Act XV of 1842,' 'under Act XXI of 1844,' 'under Act XXXI of 1855.'
VIII of 1860 ...	An Act for regulating the establishment and management of Electric Telegraphs in India.	Section one.
XXIII of 1860 ...	An Act to amend Act XXI of 1856 (to consolidate and amend the Law relating to the Abkaree Revenue in the Presidency of Fort William in Bengal).	Section one from the beginning down to and including the word 'repealed' and the schedule.
XXV of 1860 ...	An Act for the levy of Port-dues in the Port of Bassein.	Section five from the beginning down to and including the words 'said date'
XXVIII of 1860	An Act for the establishment and maintenance of boundary marks, and for facilitating the settlement of boundary disputes in the Presidency of Fort St. George.	Sections one and thirty-three.

## SCHEDULE (continued).

## PART II.—ACTS.

Number and year.	Title.	Extent of repeal.
XXXI of 1860 ...	An Act relating to the manufacture, importation and sale of arms and ammunition, and for regulating the right to keep and use the same, and to give power of disarming in certain cases.	Sections one, fifty-two and fifty-five.
XLV of 1860 ...	The Indian Penal Code ...	In section five, the words 'or of the East India Company, or of any Act for the government of the Indian Navy,'
XLVI of 1860 ...	An Act to authorize and regulate the emigration of Native labourers to the French Colonies.	Section one.
XLVIII of 1860...	An Act to amend Act XIII of 1856 (for regulating the Police of the towns of Calcutta, Madras and Bombay, and the several stations of the Settlement of Prince of Wales' Island, Singapore, and Malacca).	Section one from the beginning down to and including the words 'repealed, and'
L of 1860 ...	An Act to amend the law relating to vacations in the Civil Courts within the Presidency of Fort William in Bengal.	Section one.
X of 1861 ...	An Act to repeal certain Regulations and Acts relating to the procedure of the Courts of Civil Judicature not established by Royal Charter.	The whole.

SCHEDULE (*continued*).

## PART II.—ACTS.

Number and year.	Title.	Extent of repeal.
XIV of 1861 ...	An Act to remove certain tracts of country in the Rohilcund Division from the jurisdiction of the tribunals established under the general Regulations and Acts.	In section four, the words 'shall not call for the futwah of its Law Officer, and' Section seven.
XVI of 1861 ...	An Act for licensing and regulating stage carriages.	Section twenty-two.
XVII of 1861 ...	An Act to amend Act XIV of 1843 (for regulating the Customs Duties in the North-Western Provinces).	Section three.
XIX of 1861 ...	An Act to provide for a Government Paper Currency.	In the preamble, from and including the words 'and whereas due notice' down to and including the words 'hereinafter provided ;' Section one. In section two, the words 'After the passing of this Act,' and the words 'except the Banks of Bengal, Madras and Bombay up to the said 1st day of March 1862, and'
XXIII of 1861 ...	An Act to amend Act VIII of 1859 (for simplifying the procedure of the Courts of Civil Judicature not established by Royal Charter).	Sections one and forty-three.

## SCHEDULE (continued).

## PART II.—ACTS.

Number and year.	Title.	Extent of repeal.
XXV of 1861 ...	An Act for simplifying the procedure of the Courts of Criminal Judicature not established by Royal Charter.	Section four hundred and forty-five, except so far as it empowers the Governor General in Council to extend the Act.
IV of 1862 ...	An Act for regulating the Bank of Bengal.	Sections one and forty-two, and the second proviso in section eleven.
XIII of 1862 ...	An Act to provide for a new Silver and a new Copper Coinage.	Section one.
XX of 1862 ...	An Act to provide for the levy of Fees and Stamp Duties in the High Court of Judicature at Fort William in Bengal; and to suspend the operation of certain sections of Act VIII of 1859 in the said High Court.	Sections seven, eleven and twelve.
XXIII of 1862 ...	An Act to amend Act XI of 1862 (to amend the duties of Customs on goods imported and exported by sea).	The whole.
I of 1863 ...	An Act to define the jurisdiction and to regulate the procedure of the Courts of Civil Judicature in British Burma, and to provide for the extension of certain Acts to the said territory.	Sections one and twenty-eight.
VI of 1863 ...	An Act to consolidate and amend the laws relating to the administration of the Department of Sea Customs in India.	Sections two and two hundred and thirty.



SCHEDULE (*continued*).

## PART II.—ACTS.

Number and year.	Title.	Extent of repeal.
VIII of 1863 ...	An Act for the amendment of the law relating to the confinement of prisoners sentenced by Courts acting under the authority of Her Majesty, and by certain other Courts, and of prisoners convicted of offences in Native States.	Section one.
XII of 1863 ...	An act to bring the Pergunnahs of Mahoba and Jeitpore, in the District of Humeerpore, under the operation of the General Regulations.	Sections two, three, four, five, six.
XV of 1863 ...	An Act to amend Act I of 1859 (for the amendment of the law relating to Merchant Seamen).	Section one.
XIX of 1863 ...	An Act to consolidate and amend the law relating to the partition of estates paying revenue to Government in the North-Western Provinces of the Presidency of Fort William in Bengal.	Section one, and the first eight words of section two. Section fifty.
XX of 1863 ...	An Act to enable the Government to divest itself of the management of Religious Endowments.	Section one.
XXIV of 1863 ...	An Act to amend Act I of 1863 (to define the jurisdiction and to regulate the procedure of the Courts of Civil Judicature in British Burma, and to provide for the extension of certain Acts to the said territory).	Sections four and five.

SCHEDULE (*continued*).

## PART II.--ACTS.

Number and year.	Title.	Extent of repeal.
VII of 1864 ...	An Act for regulating the importation and manufacture of alimentary salt, in the territories administered by the Chief Commissioner of the Central Provinces.	Section one.
XII of 1864 ...	An Act to give further effect to the provisions of Act IV of 1863 (to give effect to certain provisions of a Treaty between His Excellency the Earl of Elgin and Kincardine, Viceroy and Governor General of India, and His Majesty the King of Burmah).	Section two.
XIII of 1864 ...	An Act to consolidate and amend the laws relating to the emigration of Native labourers.	Sections one and eighty-four, and schedule A.
XVII of 1864 ...	An Act to constitute an Office of Official Trustee.	Section two.
XXII of 1864 ...	An Act to make provision for the Administration of Military Cantonments.	Sections two, thirty-seven and the schedule.
XXIV of 1864 ...	An Act relating to the Administration of certain Districts under the Government of the Lieutenant Governor of the North-Western Provinces.	Section fifteen.
XXVIII of 1864 ...	An Act to provide for the extension of Act XXI of 1856 (to consolidate and amend the law relating to the Abkaree Revenue in the Presidency of Fort William in Bengal), to the provinces under the control of the Lieutenant Governor of the Panjáb.	Section three.

## SCHEDULE (continued).

## PART II.—ACTS

Number and year.	Title.	Extent of repeal.
XI of 1865 ...	An Act to consolidate and amend the law relating to Courts of Small Causes beyond the local limits of the ordinary original Civil jurisdiction of the High Courts of Judicature.	Section two, from the beginning down to and including the words 'Provided that' And from and including the words 'and all suits' down to the end of the section.
XIII of 1865 ..	An Act to amend the procedure of Her Majesty's High Courts of Judicature in the exercise of their original Criminal jurisdiction, and to provide for the exercise of such jurisdiction at places other than the Presidency Towns.	In section nine, the words 'From and after the date on which this Act shall come into operation,' and, in sections twenty-two, twenty-three, twenty-four and forty-four, the words 'From and after the commencement of this Act,' Sections forty-five and forty-six.
XIV of 1865 ...	An Act to define the jurisdiction of the Courts of Civil Judicature in the Central Provinces.	Section twenty-four.

## SCHEDULE (continued).

## PART II.—ACTS.

Number and year.	Title.	Extent of repeal.
XV of 1865 ...	An Act to define and amend the law relating to Marriage and Divorce among the Parsees.	In section seven, the words 'who may be the Registrar appointed under Act XVI of 1864 (to provide for the registration of assurances).' In section fifty-three, the words 'shall commence and take effect on the first day of September 1865, and'
XIX of 1865 ...	An Act to define the jurisdiction of the Courts of Judicature of the Panjáb and its Dependencies.	Sections twenty-four and twenty-five.
XX of 1865 ...	An Act to amend the law relating to Pleaders and Mookhtars.	Section three and the first schedule.
IV of 1866 ...	An Act to amend the constitution of the Chief Court of Judicature in the Panjáb and its Dependencies.	Sections forty-five, fifty-two and fifty-four.
V of 1866 ...	An Act to provide a summary procedure on Bills of Exchange and to amend in certain respects the Commercial Law of British India.	In section two, the words 'From and after the first day of May 1866,'
X of 1866 ...	The Indian Companies' Act ..	Sections two hundred and nineteen, two hundred and twenty, two hundred and twenty-one and two hundred and twenty-two, and the third schedule.

## SCHEDULE (continued).

## PART II.—ACTS.

Number and year.	Title.	Extent of repeal.
XI of 1866 ...	An Act to repeal Act No. IV of 1855 (for incorporating for a further period, and for giving further powers to the Assam Company).	The whole.
XIV of 1866 ...	The Indian Post Office Act, 1866.	In section one, the words 'shall come into operation on the first day of May 1866, and' Section three.
XX of 1866 ...	The Indian Registration Act, 1866.	Section three, and section ninety-eight from the beginning down to and including the word 'notwithstanding.' Section one hundred and two.
XXII of 1866 ...	An Act to extend the Indian Marriage Act, 1865, to the Hyderabad Assigned Districts, and the Cantonments of Secunderabad, Trimulgerry and Aurungabad.	In section one, the words 'From and after the passing of this Act'
XXVI of 1866 ...	An Act to legalize the rules made by the Chief Commissioner of Oudh for the better determination of certain claims of subordinate proprietors in that Province.	Section two.
XXVII of 1866...	An Act to consolidate and amend the law relating to the conveyance and transfer of property in British India vested in mortgagees and trustees, in cases to which English law is applicable.	Section one.

## SCHEDULE (continued).

## PART II.—ACTS.

Number and year.	Title.	Extent of repeal.
XII of 1867 ...	An Act to amend the law relating to the custody of prisoners within the local limits of the original jurisdiction of Her Majesty's High Courts of Judicature at Fort William in Bengal, Madras and Bombay.	Section two and the schedule.
XVIII of 1867 ...	An Act to define the jurisdiction of the Courts of Civil Judicature in the Jhānsī Division.	Section two.
XXIV of 1867 ...	An Act to consolidate and amend the law relating to the office and duties of Administrator General.	Section two and the schedule.
XXV of 1867 ...	An Act for the regulation of Printing-presses and Newspapers, for the preservation of copies of books printed in British India, and for the registration of such books.	Sections two and twenty-three.
XXXIV of 1867...	An Act to repeal Act No. XIX of 1866 in the places to which the Madras Salt Excise Act, 1867, may be made applicable.	The whole.
XXXV of 1867 ...	An Act to provide temporary assistance to the Financial Commissioner of the Panjáb.	The whole.
III of 1868 ...	An Act to authorize the Local Government of the Panjáb to invest any person with the powers of an Assistant Commissioner or Tahsildár.	Section three.
VIII of 1868 ...	An Act for repealing certain enactments which have ceased to be in force or have become unnecessary.	The whole.

SCHEDULE (*continued*).

## PART II.—ACTS.

Number and year.	Title.	Extent of repeal.
XI of 1868 ...	An Act to exempt Timber and Woods from Import Duty.	The whole.
XIII of 1868 ...	An Act to exempt the King of Oudh from the jurisdiction of the Civil Courts, and for other purposes.	Section one.
XVI of 1868 ...	An Act to consolidate and amend the law relating to Principal Sadr Amíns, Sadr Amíns and Munsifs in Bengal, and for other purposes.	Section one and the schedule.
XVII of 1868 ...	An Act to appoint a Commission to enquire into the failure of the Bank of Bombay.	The whole.
XVIII of 1868 ...	An Act for investing the Commissioner and Assistant Commissioner of the Neilgherry Hills with the powers of a Court of Small Causes.	Section five.
XIX of 1868 ...	An Act to consolidate and amend the law relating to rent in Oudh.	Section two.
XX of 1868 ...	An Act to give validity to the levy of certain duties in Lucknow.	The whole.
XXIII of 1868 ...	An Act to give validity to certain Abkárí Rules in British Burmah.	In the preamble, the words 'and to indemnify all officers, farmers and other persons who have acted under them, or under any such rules previously published or enforced under the same authority' And section two.

SCHEDULE (*continued*).

## PART II.—ACTS.

Number and year.	Title.	Extent of repeal.
XXV of 1868 ...	An Act to define the jurisdiction of the Courts in Coorg.	Section twenty-four.
XXVIII of 1868	An Act to define and amend the law relating to the tenancy of land in the Panjáb.	Section four.
II of 1869 ...	An Act for the appointment of Justices of the Peace.	Section two and the schedule.
III of 1869 ...	An Act for the maintenance of the Rural Police in the North-Western Provinces.	Section two.
V of 1869 ...	The Indian Articles of War ...	Part I, clause (c), paragraphs one, two and three.
VI of 1869 ...	An Act to amend the law relating to the Emigration of Native labourers.	Sections ten and eleven.
VII of 1869 ...	An Act to give validity to certain Rules relating to Forests in British Burmah.	In the preamble, the words 'and to indemnify the officers and other persons who have acted under them;' Section two.
VIII of 1869 ...	An Act further to amend the Code of Criminal Procedure.	Section two, paragraph one.
XI of 1869 ..	An Act to make better provision for the collection of Land Customs on certain foreign frontiers of the Presidencies of Fort St. George and Bombay.	Section two.



## SCHEDULE (concluded).

## PART II.—ACTS.

Number and year.	Title.	Extent of repeal.
XIV of 1869 ...	An Act to consolidate and amend the law relating to the District and Subordinate Civil Courts in the Presidency of Bombay.	Section two and the schedule.
XVIII of 1869 ...	An Act for imposing Stamp Duties on certain Instruments.	Section two and the third schedule.
XX of 1869 ...	An Act to provide for the good order and discipline of Volunteer Corps, and to invest them with certain powers.	Section three.
XXII of 1869 ...	An Act to remove the Gáro Hills from the jurisdiction of the tribunals established under the General Regulations and Acts, and for other purposes.	Sections two and three.
XXIV of 1869 ...	An Act to enhance the price of Salt in the Presidency of Fort St. George and the duty on Salt in the Presidency of Bombay.	Section one.
VII of 1870 ...	The Court Fees Act ...	Section two and the third schedule.